GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3987
ANSWERED ON:17.12.2014
RESERVATION IN NGOS
Giluwa Shri Laxman;Khaire Shri Chandrakant Bhaurao;Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether reservation norms have been enforced in those Non-Governmental Organisations (NGOs) and trusts which receive grants from the Government and if so, the details thereof;
- (b) if not, the reaction of the Government thereon; and
- (c) the remedial steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a) to (c): The existing instructions of the DoPT issued vide O.M.No. 27/12/73-Estt(SCT) dated 07.10.1974 provide that the Ministries/Departments should insist, as a pre-condition, to the sanction of grant-in-aid from Central Government to a non-Government Organizations/ voluntary agency etc. that it shall provide reservation for SCs, STs and OBCs where:-
- (i) The recipient body employs more than 20 persons on a regular basis and at least 50 percent of its recurring expenditure is met from grants-in-aid from the Central Government; and
- (ii)The body is a registered society or a cooperative institution and is in receipt of a general purpose annual grants-in-aid of Rs. 2 Lakh and above from the Consolidated Fund of India.

The said instructions further provide that while sanctioning future grant to voluntary agencies the progress made by such agencies in employing SC, ST and OBC candidates in their services should be kept in view by the administrative Ministries/Departments. The voluntary agencies etc, should be informed that the progress in respect to the employment by them of SCs, STs and OBCs in the services under them would be taken into account by Government while sanctioning future grants-in-aid to them.

O.M.No. 36013/6/81-Estt(Res) dated 7.10.1981 also provide that voluntary agencies receiving grants-in-aid from Government need to appoint Liaison Officers in connection with appointment and promotion of SC/ST candidates.

The instructions have been issued from time to time by DoPT that the liaison officer in a Ministry/Department/Organization is responsible, inter-alia, for ensuring compliance with instruction of reservation of SCs/STs. Cases of negligence or lapses in the matter of following orders relating to reservation are submitted by the nodal officer to the Secretary/Additional Secretary of the Ministry/Department or the Head of the Department, for issuing necessary direction.